

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(s). 164 OF 2007

SANJAY

Appellant (s)

VERSUS

STATE OF M.P.
(With office report)

Respondent(s)

WITH CrI. Appeal NO. 165 of 2007
(With appln. for bail and with office report)

Date: 09/08/2007 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA
HON'BLE MR. JUSTICE H.S. BEDI

For Appellant(s) Mr. Bimal Kumar Das, A.C.

For Respondent(s) Mr.Govind Goel, Adv.
for Mr. C.D. Singh, Adv.(NP)

UPON hearing counsel the Court made the following
ORDER

In this case leave has been granted only on 31.1.2007. As it is a legal aid matter, the State was required to file all the additional documents. The State has not filed additional documents whatsoever. When the case is called out, Mr. Goel, proxy counsel appearing on behalf of Mr. C.D. Singh states that additional documents shall be filed within two weeks. put up thereafter.

[Meenu Sethi]
Court Master

[Pushap Lata Bhardwaj]
Court Master